

ITEM NO.15

COURT NO.4
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II B

Petition(s) for Special Leave to Appeal (Crl.) No(s).4313/2017
(Arising out of order dated 26.04.2017 passed by the Hon'ble High
Court of Punjab and Haryana at Chandigarh in Criminal Miscellaneous
No.42971 of 2016)

KALA RAMA

Petitioner(s)

VERSUS

STATE OF PUNJAB & ANR.

Respondent(s)

(With appln(s) for exemption from filing c/copy of impugned order
and appln.(s) for exemption from filing O.T.)

Date : 30/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE DEEPAK GUPTA

[VACATION BENCH]

For Petitioner(s)

Mr.Vikas Verma, Adv.
Mr.Aditya Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable within six weeks.

The petitioner shall not be arrested in the meantime.

He shall, however, cooperate in the investigation.

(Ashok Raj Singh)
Court Master

(Mala Kumari Sharma)
Court Master